

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 148/MP/2022

Coram:

**Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri P.K.Singh, Member**

Date of Order: 25th October, 2022

In the matter of

Petition under Section 66 and Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended read with Regulations 5 & 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuing directions to the Respondent No.1 to permit trading in Renewable Energy Certificate (RECs) and issuance of RECs and other appropriate directions.

And

In the matter of

SEI Sriram Power Private Limited,
Prestige Khoday Tower,
Municipal no.5 (Old no.3 & 5)
Ground floor,
Cubban Road (Raj Bhavan Road),
Bangalore-560001, Karnataka

... Petitioner

VERSUS

1. National Load Despatch Centre (NLDC),
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi, Delhi 110016

2. Andhra Pradesh State Load Despatch Centre (APSLDC),
Vidyut Soudha,
Gunadala Eluru Road,
Vijayawada– 520 004
Andhra Pradesh

... Respondents

Parties present:

Shri Angad Mehta, Advocate, SSPPL
Shri Kailash Chand Saini, NLDC
Shri Gajendra Sinh Vasava, NLDC

ORDER

The Petitioner, SEI Sriram Power Private Limited, has filed the present Petition with the following prayers:

- “(a) Quash the email dated 18.11.2021 issued by NLDC;*
- (b) Declare that the Petitioner is not availing any concessional /promotional Banking Facility in terms of the CERC REC Regulations;*
- (c) Direct the Respondent No.1 to allow the Petitioner for trading in RTEC’s and issue pending RECs immediately; and*
- (d) Pass such further or other order(s) as this Hon’ble Commission may deem fit in the facts and circumstances of the case.”*

2. The matter was heard on 20.10.2022, During the course of hearing, the learned counsel for the Petitioner submitted that the Respondent No.1, NLDC has withdrawn its communication dated 18.11.2021 whereby it had kept on hold the Petitioner’s application of issuance of pending Renewable Energy Certificates (RECs) and trading of valid RECs available in the inventory of the Petitioner. The learned counsel for the Petitioner further submitted the only outstanding issue is now of issuance of pending RECs for the period from January, 2020 to December, 2021.

3. *In rebuttal*, the representative of the Respondent No.1, NLDC submitted that NLDC has issued all the pending RECs those were kept on hold and the present Petition, therefore, stands infructuous. The representative of NLDC further submitted that as regards the RECs for the period from January, 2020 to December, 2021, the Petitioner is required to make an application for grant of RECs and the same will be considered once the Petitioner make an appropriate application.

4. We have considered the submissions of the learned counsel for the Petitioner and the Respondent. Considering the submissions of the Representative of NLDC that NLDC has already issued the RECs to the Petitioner, we are of the view that prayer in this regard has become infructuous.

5. With regard to RECs for the period from January, 2020 to December, 2021, the Petitioner is directed to make an application to NLDC for issuance of RECs for the said period and the same will be considered by NLDC as stated by the Representative of the NLDC accordingly.

6. The Petition No. 148/MP/2022 is disposed of in terms of the above.

**Sd/-
(P.K.Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S.Jha)
Member**